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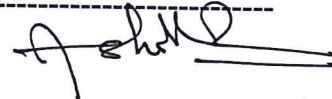

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI. S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/219/ (IB)/2017
NAME OF THE PETITIONER(S) : THINK CAPITAL PVT LTD
NAME OF THE RESPONDENT(S) : GANGOTRI TEXTILES LTD
UNDER SECTION : 433 (e)(f)


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	R. VIDHYASHANKAR R. ASHOK KUMAR	Counsel for Petitioner	
	V. HARIE KUNAR for Syer & Thonats	Counsel for Respondents	

ORDER

Mr. R. Ashokkumar, Counsel for Petitioner present. Mr. V. Harikumar, Counsel for Respondents present. Counsel for Petitioner submitted that his client is out of country and prayed time to complete the process under section 9(3)(b)(c) of I&B Code, 2016. Counsel for Respondent submitted the he is not aware of the outstanding debt that has been claimed and sought time to seek instructions from his client. Counsel for Petitioner is directed to file bank statement before the next date of hearing and in the meantime Counsel for Petitioner shall fulfil the requirements under the provisions of section 9(3)(b)(c) of I&B Code, 2016 failing which, an appropriate order will be passed. **Put up on 30.07.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)